

(c) if not, the remedial measures proposed to be taken to stop malpractices by the dealers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) to (c). Fair Price Shops in Delhi are giving ration to card holders according to instructions issued by the Delhi Administration to ensure that minimum of 8kg. of wheat per adult per month is given to residents of Jhuggi Jhopri clusters/ resettlement colonies. Regular inspections as well as surprise raids are undertaken to see that ration items are not diverted into unauthorised channels. Appropriate action is taken against those indulging in mal-practices.

Exploration by Indian Rare Earths Limited

3332. SHRI N. DENNIS: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Indian Rare Earths Limited has undertaken exploration activities at various places in Tamil Nadu other than at Manavalakuruchi; and

(b) if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) The Atomic Minerals Division of the Department of Atomic Energy has undertaken exploration work at Kudiraimozi Teri in the V.O. Chidambaranar dist. of Tamil Nadu. Based on this exploration work, feasibility studies have been undertaken by Indian Rare Earths Limited.

(b) Exploration work carried out by Atomic Minerals Division of the Department of Atomic Energy has proved that heavy sand mineralisation occurs over an area of

about 22.6 sq. km. in Kudiraimozi Teri in the V.O. Chidambaranar Dist. in Tamil Nadu. The deposit contains approx. 160 million tonnes of sand with a heavy mineral content of about 13 million tonnes. The major heavy mineral ilmenite, amounts to about 9 (nine million tonnes).

Appointment on Compassionate Grounds

3333. SHRIMATI GEETA MUKHERJEE:
SHRI SURENDRA PAL PATHAK:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether Under the instructions issued for appointment to Group 'C' posts on compassionate grounds, the Heads of the Departments are empowered to relax the minimum educational qualifications prescribed for the posts;

(b) if so, the details thereof;

(c) if not, whether it has come to the notice of the Government that relaxation of minimum educational qualifications has been given in some Ministries/Departments while appointing the persons on compassionate grounds to Group 'C' posts; and

(d) if so; the reasons therefor and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI. MARGARET ALVA): (a) and (b): Under the existing instructions for compassionate appointment, Departments are competent to relax temporarily educational qualifications in the case of appointment at the lowest level i.e. Group 'D' or LDC post, in exceptional circumstances where the condi-

tion of the family is very hard. However, such an appointee has to acquire the necessary educational qualification within two years of the appointment failing which his services are liable to be terminated.

(c) and (d) Does not arise.

[*Translation*]

Labour Intensive Industries

3334. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) the names of labour intensive industries which have been reserved by the Government;

(b) the details of the steps taken so far to prevent the entry of big industries in the labour intensive industries and to restrict the production of such products by the big industries; and

(c) the steps taken by the Government to encourage the labour intensive industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The criteria adopted for reservation of items in the small scale sector are as under:-

(i) Articles which could be produced economically by small scale or ancillary industrial undertakings;

(ii) High employment generation;

(iii) Diffusing entrepreneurship in industry;

(iv) Prevention of concentration of economic power to the common detriment, etc.

As on date, 936 items have been reserved for exclusive manufacture in the small scale sector.

(b) Once an item is reserved for exclusive development in the small scale sector, no medium/large scale undertakings are permitted to manufacture the said item except under the following conditions:

i) Where existing medium/large industrial undertakings are manufacturing reserved items, they have to obtain a Carry on Business (COB) licence to continue manufacture of such reserved items.

ii) When small scale industrial undertakings graduate into medium/large scale undertakings have also to obtain a COB licence to enable them to continue manufacturing of reserved items.

iii) In case large scale undertakings wish to take up manufacture of items reserved for small scale sector, their applications can be considered if they undertake an export obligation of a minimum of 75% of new or additional production to be achieved with a maximum period of three years.

Violation of the provisions under reservation policy is punishable under Section 24 of the Industries (Development and Regulation) Act, 1951 vide Section 4 of the Amendment Act of 1984. Specific instances of large scale sector in excess of their licensed capacity brought to the notice of the Government are looked into and appropriate action is taken by Administrative Ministries/Departments concerned.

To look into the complaints of violation of reservation policy relating to encroachment, Govt. have constituted a committee to check entry/expansion of large/medium scale units into areas reserved for small scale sector under the Chairmanship of Development Commissioner (Small Scale Industries).